

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 56773/2025
[Arising out of impugned final judgment and order dated 11-09-2025
in CRLA No. 3174/1984 passed by the High Court of Judicature at
Allahabad]

LAL JI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION, IA No. 277066/2025 - CONDONATION OF DELAY IN
REFILING/CURING THE DEFECTS, IA No. 277070/2025 - EXEMPTION FROM
FILING O.T., IA No. 277072/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES AND IA No. 316147/2025 - PERMISSION TO
REPLACE THE PAGE)

Date : 15-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Ankit, Adv.
Ms. Km Deepshikha, Adv.
Mr. D. Verma, Adv.
Mr. Shankar Prajapati, Adv.
Mr. Abhijeet Singh, Adv.
Mr. Anil Kumar, AOR

For Respondent(s) :
UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Trial Court records be called for. Digital copy thereof be
supplied to learned counsel for the parties.
3. Hearing expedited.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)